

F.No. A.12034/SSC/01/2014-Ad.III(B)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

Gr. Floor, Hudco Vishala Building
Bhikaji Cama Place, R.K. Puram
New Delhi Dated / 3 / 12 / 2019

To,

The Principal Commissioner
Custom House, Port Area,
Visakhapatnam, Andhra Pradesh, India.
PIN-530035

Subject:- Revised result of candidate of CGLE- 2014 - reporting of vacancies- reg.

Sir/Madam,

Sir/ Madam,

I am directed to refer to letter No. 2/1/2014-ND-1 dated 26/08/2019 (**Annexure-I**) received from SSC (NR) whereby it was informed that in pursuance of Hon'ble Supreme Court of India order dated 30/07/2019 in SLP No. 18592/2016, result of Shri. Guduru Raja Surya Praveen, Roll No. 2201213731 a candidate of CGLE, 2014 has been revised by the Commission (HQ) letter dated 19/08/2019 and he has been allotted Rank- SL/I/149, CATSEL- 9, Post-Sel "L" (Inspector (PO) in CBIC).

2. The details of the candidate selected for the post of Inspector (PO) allocated to your cadre/zone is enclosed at **Annexure I**. You are requested to collect the dossiers of the said candidate at the earliest and in any case, within a fortnight.

3. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/ requirements (except verification of character and antecedents) as per the laid down procedure are completed, including medical examination, verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificates and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/ Scheduled Tribes/ Other Backward Classes, the original caste certificates issued by the Competent Authority should necessarily be checked before the offer of appointment is issued. As far as verification of character and antecedents is considered, DoPT's OM No. 18011/2(s)/2016-Estt.(B)(i) dated 29/06/2016 may strictly be followed. It is reiterated that the appointing authority must fully satisfy itself regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any ground, the case may be referred to the Staff Selection Commission under intimation to the Board.

4. The Dossier of the candidate who do not qualify in the medical examination or do not fulfil other requirements may be returned to the Staff Selection Commission with a Certificate to that effect, under intimation to the Board.

6. The offer of appointment should be sent only by **Registered Post**. If the letters are returned by the postal authorities undelivered, the letters, along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the correspondence/ permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and, in those cases, where the second letter is also returned undelivered, should be returned to the Staff Selection Commission under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.

7. **It may please be noted that any request for re-allocation of zone shall not be entertained by the Board.** The receipt of this communication and its enclosures may kindly be acknowledged.

Yours faithfully,

Encl: as above.

 12.12.19

(Mohammad Ashif)

Under Secretary to the Govt. of India
Tel. 26162780

Copy to: (i.) **The Director General**
Directorate General of Human Resource Developments
Customs and Central Excise, 409/8, Deep Shikha Building,
Rajendra Place, New Delhi-110008

(ii.) **Shri. Guduru Raja Surya Praveen**
76-8-35, C/o Sir Arthur Cotton High School
Swathi Theatre Road, Bhavanipuram, Vijaywada
Andhra Pradesh- 520012

(iii) DGI (System & Data Management).


 13.12.19

(Mohammad Ashif)

Under Secretary to the Govt. of India

O/C

Issued

w.e. 
18/12/19



तार पता : स्टासलकाम, नई दिल्ली
Telegraphic Address. STASELCOM, NEW DELHI
फैक्स / Fax:24360944
वेबसाइट / Website :www.sscnr.org



फाइल सं./ File No. 2/1/2014-ND-1

भारत सरकार ,उत्तर क्षेत्रीय कार्यालय
कर्मचारी चयन आयोग कार्मिक तथा प्रशिक्षण विभाग
कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय
ब्लॉक सं.-१२ केन्द्रीय कार्यालय परिसर, लोधी रोड
नई दिल्ली - ११०५०४

Government of India (Northern Regional office)
Staff Selection Commission
Department of Personnel & Training
Ministry of Personnel, Public Grievances &
Pensions Block No.12
Kendriya Karyalay Parisar, Lodhi Road
New Delhi-110504

तारीख / Dated . 26/08/2019

To,

Shri B.K. Manthan, US(AdIII&B),
CBEC (Deptt of Revenue), Ground Floor,
Hudco Vishala Building, Bhikaji Cama Place,
RK Puram, ND-66.

Subject: **REVISED RESULT OF CANDIDATE OF COMBINED GRADUATE LEVEL EXAMINATION,
2014: FORWARDING OF DOSSIERS OF SELECTED CANDIDATE- REGARDING**

Sir,

I am directed to refer to the subject cited above and to say that in pursuance of Hon'ble Supreme Court of India order dated 30/07/2019 in SLP No. 18592/2016, result of Shri. Guduru Raja Surya Praveen, Roll No. 2201213731 a candidate of CGLE, 2014 has been revised by Commission (Hqrs) letter No. 13/55/2015-C-1/1 dated 19/08/2019 (Copy enclosed).

The dossier of the above candidate is being forwarded to your office on the basis of Result published by the Commission 19/08/2019. It is requested that the Appointing Authority in the User Department/Organization may verify the following particulars/documents (prescribed) in the Recruitment Notice available in the Commission's Website of each of the candidate comprehensively prior to issuing offer of appointment to him/her :-

- (i) Date of Birth
- (ii) Essential Qualification as on the crucial date.
- (iii) Age relaxation claimed by Candidate, if any.
- (iv) SC/ST/OBC/EXS/PH Certificate issued by the Competent Authority.
- (v) In respect of OBC candidate, the extant guidelines regarding creamy layer status may be followed & verified strictly.
- (vi) The genuineness of OBC certificate indicating Non-Creamy Layer status issued by the prescribed authorities need to be verified.
- (vii) The eligibility of the candidates whose candidature has been kept provisional for reasons other than OBC status should be verified.

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- (viii) Candidate's result, rank, category etc. may be verified with the result available on the Commission's website and the list enclosed.
- (ix) Photo, Signature, LTI and Handwriting taken on Admission Certificate (Commission's copy) and documents obtained at different stages of Examination need to be verified with those which the candidate may actually submit at the time of joining the service.

In addition, pre-appointment formalities such as Character and Antecedent Verification & Medical Examination, etc. of the candidate may also be completed as per extant Rules and Regulations of the Government.

In case where offer of appointment has been sent to the candidate and the candidate has sought extension of time of joining the post, the same may be considered in accordance with the guidelines contained in DOPT OM No. 9/23/71-Estt(D) dated 06.06.1978 and OM No. 35015/2/93-Estt(D) dated 09.08.1985.

If any candidate declines the offer of appointment or fails to report for duty, or there is no response from him/her even after reminder(s) (through speed/registered post with acknowledgement due), the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossier of such a candidate may thereafter be returned to the Commission after placing therein a copy each of the offer of appointment, subsequent reminder(s) and the memorandum of cancellation of the offer of appointment.

Offer of appointment to the candidates nominated through this letter should be issued at the earliest possible so that the candidates need not have to wait for unduly long periods.

Receipt of this letter alongwith the specified number of dossier(s) shall be acknowledged forthwith.

This issues with the approval of RD(NR).

Encl.: As above.

Yours faithfully



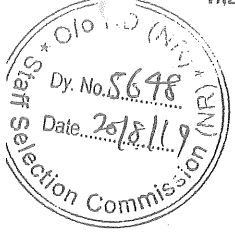
(S.C. Kashyap)

Under Secretary (NR)



File No. 13/55/2015 - C-I/I

Dated : 19 August, 2019



भारत सरकार,
कर्मचारी चयन आयोग,
कार्मिक, लोक शिकायत और पेंशन मंत्रालय,
ब्लॉक सं. 12, केन्द्रीय कार्यालय परिसर,
लोधी रोड, नई दिल्ली - 110003

Government of India,
Staff Selection Commission
Ministry of Personnel, Public Grievances &
Pensions,
Block No. 12, CGO Complex, Lodhi Road,
New Delhi - 110003.

To

Shri G.S.Thakur,
Regional Director,
Northern Region,
Staff Selection Commission,
New Delhi-110003


Sub: Forwarding of revised result of Shri Guduru Raja Surya Praveen,
Roll No.2201213731 - CGLE, 2014.

Sir,


I am directed to enclose herewith a copy of revised result in respect of Shri Guduru Raja Surya Praveen, Roll No.2201213731, a candidate of CGLE, 2014 for taking further necessary action at your end. His result has been revised in compliance with the Order of Hon'ble Supreme Court of India dated 30.07.2019 in SLP No.18592/2016.


2. This issues with the approval of the Commission.

Encl: As above.


20-8-2019.
US(NR-I)

Yours faithfully,


(S.Latha)
Under Secretary C.I(1)


20/8/19
AD(NR-I)

Pls. put up.
Shri Jha


21/8/19

